

**Central Administrative Tribunal
Madras Bench**

OA 310/01566/2018

Dated Tuesday the 05th day of March Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

G. Nagarajan
No. 76/433, Y.D.M. School Backside
Pudupakkam, Vridhachalam 606 001. ... Applicant

By Advocate **M/s. Ratio Legis**

Vs.

1. Union of India represented by
The General Manager
Southern Railway
Park Town, Chennai 600 003.
2. The Divisional Personnel Officer
Tiruchchirappalli Division
Southern Railway, Trichy. ... Respondents

By Advocate Mr. K. Vijayaraghavan

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To call for the records related to the service of the applicant and the representations dated 18/19.05.2011, 06.12.2013 & 27.10.2017 and to direct the respondents to amalgamate the Minor Trades and to create Senior Technician post in higher grade and to fill up the said post on seniority cum suitability based on inter-se order and thereby to consider the claim for promotion by the applicant on notional basis and thereby to re-fix his pay with all the attendant benefits, both service and retirement and to pass such other order/orders”

2. It is submitted that the applicant made Annexure A10 representation dated 27.10.2017 to the respondents seeking promotion to the post of Senior Technician and consequential pay fixation and pension, which is still pending with the respondents for consideration. Learned counsel for the applicant would submit that he will be satisfied if a considered order is passed on his representation within a time frame stipulated by this Tribunal.

3. In view of the limited submission made and without going into the substantive merits of case, this OA is disposed of with a direction to the respondents to consider the representation at Annexure A10 dated 27.10.2017 filed by the applicant and pass a speaking order in accordance with law within a period of three months from the date of receipt of copy of this order.

(T. Jacob)
Member(A)

AS

05.03.2019

(P. Madhavan)
Member (J)